

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 14**  
**(IB)-441(PB)/2018**

**IN THE MATTER OF:**

Bank of India

v.

M/s. Advance Navotpad Surfactants Ltd.

..... Petitioners/Applicant

..... Respondents

**Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)**

**Order delivered on 22.02.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Sarwar Raza and Ishita Sharma, for appellant

**ORDER**

When this Bench has suggested a date for hearing, the Counsel has having expressed inconvenience to argue on the said date, and the date of hearing already given in the past is not far off, list the matter on the date already fixed earlier i.e., on **22.03.2021** for hearing.

Accordingly, **IA664/2021** filed for urgent hearing of IA441/2020 is hereby **disposed of**.

-sd-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**